

दिनांक 29.09.2020
**OFFICE OF THE UTTARAKHAND STATE LEGAL SERVICES AUTHORITY,
HIGH COURT CAMPUS, NAINITAL**

No. — /SLSA/2020

Dated: 29.09.2020

ORDER

In compliance of the order dated 23.03.2020, passed by the Hon'ble Supreme Court of India, in **Suo Moto Writ Petition (C) No. 1/2020, in Re: Contagion of COVID-19 Virus in Prisons**, the fourth meeting of the Hon'ble High Powered Committee was held on 28.09.2020 at 04:30 P.M. through Video Conferencing. The said Hon'ble Committee consisted of the following members:-

1. Hon'ble the Acting Chief Justice/Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority as Chairman;
2. The Principal Secretary, Home, Government of Uttarakhand as Member; and
3. The Inspector General (Prisons), Government of Uttarakhand as Member.

In the said meeting, it was unanimously resolved by the Hon'ble High Powered Committee that for the following reasons no further extension should be permitted:-

1. The situation under which the order was passed by Hon'ble the Supreme Court of India for releasing the undertrials and convicts, no more exists. At that time, it was complete lockdown and now it is un-lockdown;
2. The Government has unlocked all the activities including commercial, transport activities and hospitality services;
3. The Hon'ble High Court of Uttarakhand has relaxed all the restrictions relating to judicial administration in the Courts, so it will be feasible and possible for the accused, as well as the convict, to approach the jurisdictional Magistrate or appropriate authority for appropriate legal remedy in appropriate cases;
4. It is needless to state that the jurisdictional Court would consider the merits of the case as well as the prevalent conditions and thereafter decide the application of the accused. So also the State would consider the requests of the convicts in the same manner; and
5. However, if any emergency occurs which warrants the passing of an order or otherwise, there is no bar to convene the meeting of the Hon'ble High Powered Committee to take a decision to address the emergency situation.

The above order shall come into force forthwith.

By order of the Committee,

(Dr. G.K. Sharma)
Member Secretary,
Uttarakhand State Legal Services Authority,
Nainital

No. 870 /SLSA/2020

Dated: 29.09.2020

Copy to the following for information and necessary action:-

1. The Registrar General, Hon'ble High Court of Uttarakhand, Nainital.
2. The Secretary, Department of Home, Government of Uttarakhand, Dehradun.
3. Inspector General (Prisons), Government of Uttarakhand, Dehradun.
4. All the Chairpersons, DLSAs/District Judges, District Courts, Uttarakhand for information and compliance.
5. Director General, Medical, Health & Family Welfare, Government of Uttarakhand, Dehradun for information.

Seam, Circulate among
30/9/20
बच्चयक्ष [जनपद न्याय.बीड]
बिला विधिक सेवा प्राधिकरण
दिल्ली गढ़वाल

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Office to Comply
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29/9/2020
(Dr. G.K. Sharma)
Member Secretary,
Uttarakhand State Legal Services Authority,
Nainital

बिला विधिक सेवा प्राधिकरण,
दिल्ली गढ़वाल।